

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA  
UNSTARRED QUESTION NO. 5180

TO BE ANSWERED ON APRIL 05, 2017

SCHEMES FOR URBAN POOR AND SLUM DWELLERS

NO. 5180

DR. SATYAPAL SINGH

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the cases of irregularities/ corruption/diversion of funds have come to the notice of the Government in implementation of the RAY, PMAY(U) and earlier BSUP, IHSDP;
- (b) if so, the details thereof, State/ UT-wise and scheme/programme-wise along with the action taken/being taken by the Government thereon; and
- (c) the other steps taken/being taken by the Government to check irregularities/ complaints?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION  
(RAO INDERJIT SINGH)

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- (a) & (b): Complaints and cases of irregularities/corruption/diversion of funds received under the schemes being run by this Ministry at various levels in the Ministry are sent to State Governments/ Union Territories (UTs) concerned for remedial action, as the execution and implementation of projects are undertaken by the respective State Governments / UTs and their implementing agencies, primarily Urban Local Bodies. Details of all such cases are not maintained in the Ministry.

(c): In order to check irregularities/complaints in Implementation of the projects under these scheme, the State/ UT Governments are advised to strictly follow the scheme guidelines and utilize fund for the purpose for which central grant is released.

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